CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE C.C.P. 0.7-	OF1990
Un. 6A 179/87 NAME OF THEPARTIES	B. GuptaApplicant
Versu	S .
Stik M. Ganpati	Respondent
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Certified that no further action is required totaken and that the case is fit for consignment to the recoord room (decided)

Dated .. 15 4 2011

B/C. distroyed on 09-5-12.

Counter Signed.....

Dealing Assistant

Section Officer/In charge

Contempt 23. 7/90(1 TA 179/97



Due la Matinal holiday declared by Govt of maior. py: to 2.5 %

The L/c for applicant has em to 7/9064 to Contempt in TA 179/07.00

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tion. Judice Mr. K. Nath, V.C, Hon. Mr. K. Obayye, A.M.

This contempt proceeding. have been soo instituted on the basis of the judgement, delivered by Guwahab; Berkof this Pribunel. The question is whether, Allahabad Bernet / Circuit Benety Las jurisdiction do antertain the afficultanto Commit for Contempt.

on the request of the applicats Coursel, the case be listed for orders on

11/5/90

Mon. Mr. i. J. Ramon. A.M.

Mon. Mr. D.K. Agrico. J. J.

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List it for order on

19-290.

No setting adj'th ajx/40

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD



CIRCUIT BENCH, LUCKNOW

Cont. No. 7/90 O.A.No. 179/87

C.B. Gupta

Applicant.

versus

Union of India & others

Respondents.

Hen. Mr. Justice K. Nath, Vice Chairman. Hen. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice K. Nath, V.C.

Case called. None present for the applicant. In order dated 2.5.90 it was indicated that this Contempt Application was instituted on the basis of judgment delivered by the Guwahati Bench of this Tribunal and therefore, the question of jurisdiction of this Bench to entertain the application arises. There is no reason to hold that this Tribunal has jurisdiction in this matter. The application is, therefore, rejected for lack of jurisdiction. A copy of this application alongwith a copy of this order shall be sent to the Principal Bench in compliance of the Hon'ble Chairman's Order dated 3.8.90

Adm. Member.

Vice Chairman.

Lucknow Dated: 5.2.91.

CIRCUIT BENCH LUCKNOW C.M. An. No. 26/90(C)

Chandra Bhal Gupta, aged about 46 years son of Late Sri Jagannath Prasad Gupta, resident of village and Post Lal Kuan, District -Kheri presently posted as J.A.O. at G.M.Telecom U.P. Circle, Bhopal House, Lucknow

.....Applicant

Versus

1. Sri K.N.Ganpati, Assistant Director General, S.E.A. Telecom Directorate, Sanchar Bhawan, New Delhi 2. Mr. K.P.Rao, Member Finance, Telecom, Directorate, Sanchar Bhawan, New Delhi

....Opposite -parties

Application For Contempt

For the facts and circumstances narrated in the accompanying affidavit, it is most respectfully prayed that the opposite parties be summoned, tried and awarded such punishment as this Hon'ble Tribunal deems proper and just in the circumstances of the case for disobeying the orders of the Hon'ble Tribunal dated 27.6.1989 in G.C. 179 of 1987.

It is further prayed that any other order orders which this Hon'ble Tribunal Rems deems proper and just in the circumstances of the case be also passed.

Lucknow ;Dated : 20 .4.90

Counsel for the Applicant

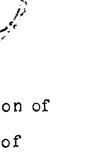
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

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Chandra Bahl Gupta, aged about 46 years son of Late Sri Jagannath Prasad Gupta resident of village and Post Lal Kuan, District -Kheri presently posted as J.A.O. (GxMx, G.M. Telecom U.P. Circle, Bhopal House, Lucknow

....Petitioner-

Versus

1. Sri K.N. Ganpati, Assistant Director General,
S.E.A. Telecom Directorate Sanchar Bhawan, New Delhi

2. Mr. K.P.Rao, Member Finance Telecom, Directorate, Sancha: Bhawan, New Delhi

....Opposite parties

If Figurat in support of the Application for Contempt

I, Chandra Bhal upta aged about 46 years son of Late Sri Jagannath Prasad Gupta resident of village and post Lal Kuan, District Kheri, U.P. do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is applicant and is well conversant with the facts deposed hereinunder.
- Junior ARECHINETARE Accounts Officer at Kapalpur of a criminal case was started against him and later on he was acquitted in that case on 2.4.1007.

Leursan Band Chipha

The departmental proceedings were started against him for incorrect prechecking of the bill of Rs. 2000 vide memo no. 8/30/80-big-ii dated 18.1.1985 and inspite of the representations the departmental proceedings were lingered only to harass the applicant and to mar his chances of promotion and to supersede him malafidely and to injure and demoralise him without rhyme or reason.

3. That the applicant filed and application no. 0.A. 179 of 1987 before the Hon'ble Tribunal at Gauhati Bench and the same was decided in favour of the petitioner.

application that he departmental proceedings were being deliberately prolonged with a view to deprive him of his due promotion. The applicant also pleaded that the petty departmental proceedings could not be a ground for holding his promotion.

That the Hon ble Tribunal after considering

Full Bench decision in K. Ch. Venkata Reddy &
others v Union of India and other, A.T.R. 1987(1)

C.A.T. 547 and revised instructions issued by
the Government of India from the Department of

**Exx* Personnel and Training under their Office

Memo no. 22011/2/86 Estt.(A) dated 12 th January, 1988

came to the conclusion that the department has
failed to observe the time same schedule
for completing of enquiry proceedings and
had highly delayed the enquiry proceedings as the

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- chargesheet has been given as early as on 18.1.1985 and emphasised the desirability of early finalising the disciplinary proceedings and fixed a dead line that the enquiry proceedings must be completed within six months from the date of order i.e. from 27.6.1989.
 - 6. That the department has failed to complete the said departmental proceedings against the applicant within the prescribed period of six months and had also failed to get any further extension of time for completing the departmental proceedings against the applicant.
 - the department has got no rith right, jurisdiction or authority to presume that any departmental proceedings are pending against the applicant. In view of the orders of the Hon'ble Tribunal, the departmental proceedings come to an end and the applicant stands exonerated as the department failed to complete them within the time prescribed in by the Hon'ble Tribunal and further department failed to get extension of time from the Hon'ble Tribunal.
 - 8. That the Hon'ble Tribunal has also ordered that the opposite parties must consider the applicant for promotion by a duly constituted D.P.C. in the light of instructions

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contained in weak the office memorandum of
Government of India dated 12.1.1988 and
Full Bench decision of Venkata Reddy & others v
Union of India & others, A.T.R. 1987 (1)C.A.T. 897

the opposite parties have not considered the applicant for promotion in deliberate and wilfull disobedience of the orders of the Hon'ble Tribunal dated 27.6.1989 causing thereby irreparable loss and damage to the prestige and image of the Hon'ble Tribunal and further causing the sentiments hatred, ridicule for the authority of the Hon'ble Tribunal in the minds of right thinking persons of the society generally •

of the order on the opposite parties by registered post by xxxxxx on 1.8.1989 and the opposite parties started committing contempt of the Hon'ble Tribunal since August, 1989 and are continuously committing it day -to-day and for which they must be held liable.

it is in the incite interest of That stice and fair play that the opposite parties bе summoned and tried and after due traal they be punished for Contempt of the Hon'ble Tribunal by awarding such puhishment as this Hon'ble Tribunal deems proper and just in the circumstances case .

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Deponent



That the opposite parties 12. had regard for the authority and prestige of Hon'ble Tribunal and they are willfully and knowingly and continuously disobeying orders of the the Hon ble Tribunal as they have failed to do departmental and proceedings as they have got no material against the pet applicant still they are harassing the applicant for approaching this Hon'ble Tribunal .

13. That in the above circumstances opposite parties deserve exemplary punishment to establish the authority and prestige of the Hon'ble Tribunal and the Courts in India, as the opposite parties have no regard for the Hon ble Tribunal and judicial system. handsal Graffa 24 90 Deponent

<u>Verification</u>

do hereby verify that the contents $\circ f$ paras of this affidavit are true to to 10 my personal knowledge and the contents of 11 to '43 are believed to be true by me.

othing material has been concealed .

Signed and verified this Lagy

MM 1990 in Lucknow

Lucknow Dated: 22-4-97 ChandraBhal Griffa I know the deponet who has signed befor me



Central Administrative Tribunal Guwahati Bench

Regn. No. G. C. 179 of 1987

Date of Decision 2714

Shri Chandra Bhal Gupta

... Applicant.

Vs.

The G.M. (T) Assam Guwahati • ... Respondents.

For the applicant

... Shri B. Malakar,

Advocate.

For the respondents

Shri G. Sharma,

Addl.C.G.S.C.

CORAM: Hon'ble Mr. J.C. Roy, Administrative Member. Hon'ble Mr. T.S. Oberoi, Judicial Member.

JUDGEMENT

(Judgement of the Bench delivered by Hon'ble Shri T.S. Oberoi, Member (Judl.)

This is an application under Section 19 of the Administrative Tribunals Act, 1985, filed on 18th November, 1987 by applicant, Shri Chandra Bhal Gupta, who is presently serving as Junior Accounts Officer, in the office of General Manager (Telecom), Assam Circle, Ulubari, Guwahati.

2. The case of the applicant, briefly, is that he joined as Postal Clerk on 9.3.1967, in the office of SSPO, Lucknow, and after serving in various capacities and at different places, while he was posted as Junior Accounts Officer at Jabalpur, there was a case registered against him by the C.B.I., on certain allegations of disproportionate income and assets. This case was numbered as Case No.5 of 1983 and was tried in the court of Special Judge (Anti-corruption), was, however, acquitted in the said

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vide memo No.8/30/80-Vig-II dated 18.1.1985, alleging





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- (i) the applicant may be given officiating promotion with effect from 19.10.1981 and regular promotion with effect from 16.12.1985, in the line when his juniors had been promoted; and
- (ii) all his personal claims such as TA, Medical, Children Education Allowance and leave cases pending with the G.M.(T), North-East Circle and G.'M.(T) Assam Circle be settled.
- 3. The respondents, in their written statement/
 reply have stated that the departmental case has
 nothing to do with the earlier C.B.I. case in which,
 the applicant had since been acquitted, and that the
 departmental case is quite a different one, in which
 the applicant, besides some other retired officials.

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- 4. In the rejoinder filed by the applicant, while reiterating his assertions made in the application, many more instances of his juniors having been given officiating promotions, in short-term vacancies, which continued for years, were narrated. As regards departmental proceedings, it was alleged that the same were being deliberately prolonged, with a view to deprive him of his due promotion. Moreover, according to him, a petty departmental disciplinary proceedings could not be a ground for withholding his promotion.
- 5. During arguments, the learned counsel for the applicant did not press his case so far as it related to relief No.(ii), regarding settlement of his personal values on account of T.A., Medical, leave, etc. As regards relief No.(i), the learned counsel for the

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applicant referred to A.T.R. 1987(1) C.A.T. 547 (K. Ch. Vankata Reddy & Others v. Union of India & Others), decided by the Pull Bench of Central Administrative Tribunal (Hyderabad), in which while discussing the conflicting views of various High Courts on the question of considering the case of an officer facing departmental enquiry proceedings/criminal case, it was held that there is no bar to the consideration of the case of such like officer for his adhoc promotion, by a duly constituted D.P.C., irrespective of the existance of departmental disciplinary proceeding/criminal case. The learned counsel also brought to our notice the revised instructions issued by the Government of India, Departmental of Personnel & Training, under their Office Memo. No. 22011/2/86-Estt. (A) dated 12th January, 1988, dealing with cases of officers in the consideration zone for promotion.

by the learned counsel for the applicant, together the with/citation referred to by him. We have also carefully perused copies of documents placed on record. The applicant's case, broadly speaking, has to be looked into from two aspects. Firstly, inspite of having been charge-sheeted as early as 18.1.85 that is more than four years ago, the same has not been finalised, and therefore, requires to be disposed of expeditiously. Secondly, his case for promotion as Accounts Officer with effect from the date his next junior was promoted be considered. As regards the first aspect, we feel that inspite of departmental

inst aspect, we feel that inspite of departmental instructions (Copy at Annexure-V to the application), Laying down a time-schedule for completion of the

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enquiry proceedings, the same has not been adhered to, in this case. The respondents, in their written statement, have attributed the delay in procuring the documents to be supplied to the applicant, besides some others, charged alongwith him, for purpose of their defence. Whatever be the reasons, in view of the time-lag already involved and in view of the departmental instructions issued on the subject, the desirability of early finalising the disciplinary enquiry proceedings cannot be over-emphasised, and we direct that the enquiry proceedings may be completed within six months from the date of this order.

As regards the second aspect, para 6 of the Government of India, O.M. dated 12.1.88, referred to by the learned counsel for the applicant, lays down a clear guideline on the subject. The applicant has since been acquitted in the Criminal case against him. Since the departmental proceedings against him have not concluded even after expiry of two years from the date of meeting the first D.P.C., his case for purely adhoc promotion, in terms of para 6 of the O.M. earlier referred to, irrespective of the continuation of the departmental enquiry proceedings, be considered, by a duly constituted D.P.C., and after the conclusion of the enquiry proceedings, depending upon the result of the proceedings, his case be re-examined on the basis of sealed-cover procedure, in the light of the instructions contained in the

D.M. dated 12.1.1988, and also as held in the Full Bench ruling, referred to above.

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7. Thus, while declining the relief No. (i); in terms as it was sought for by the applicant, the application is decided, with the directions, as indicated above. We make no order as to costs.

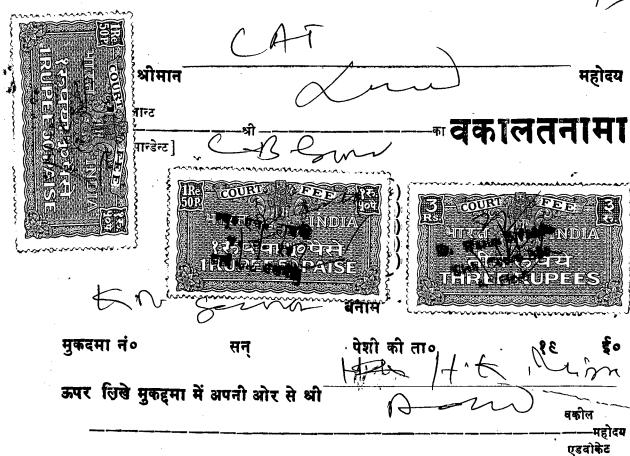
Sd/- J.C.Rey 27.6.89 = MEMBER(ADMN) Sd/- T.S.Oberei MEMBER (JUDL) · 44 }

MEMBER (ADM)

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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ परवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे था अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रस्रीव लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वं था स्वीकार है और होगी मै यह भी स्वीकार करता हुँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहुँगा

कालतनामा लिखे दिया प्रमाण रहे और समय पर काम आवे। Chandra Bla हस्ताक्षर

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जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह

साक्षी (गवाह)

दिनांक

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साक्षी (गवाह)

नाम अदालतः



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PRINCIPAL BENCH',

M.P. No. 1802 /1990

IN

O.A. No. 179 /1987

Chandre Blel Gubte

APPLICANT(S)

VERSUS

The GM(T) Assan (quality) RESPONDENT(S)

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Sunt Kr. Sharma
[SUNIL KUMAR SHARMA]
Advocate for The applicant
SIGNATURE FOR APPLICANT!

NEW DELHI, Dt. 27-7-90

UPPAL

10.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH? NEW DELHI.

M.P. No. 1802 /1990

TN

O.A. No. 179/1987 of Guwahat1 Bench.

IN THE MATTER OF:

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Shri Chandra Bhal Gupta.

----Applicant

Versus

The G.M. (T) Assam Guwahati

----Respondent.

MISC. APPLICATION U/S 25 OF A.T. ACT.

MOST RESPECTFULLY SHOWETH:-

- 1. That the applicant above named had filed an Application Under Section 19 of the Administrative Tribunals Act, 1985 before the Hon'ble Central Administrative Tribunal, Guwahati Bench on 18th November, 1987.
- 2. That at the time of moving the application, the applicant was serving as a Junior Accounts Officer, in the Office of General Manager (Telecom) Assam Circle, Ulubari, Guwahati.
- 3. That on 20.6,1989, the applicant was transferred



by the department to Lucknow, while his case was still pending for disposal before the Hon'ble Guwahati Bench.

- 4. That by the time of applicant could get his case transferred to the Hon'ble Lucknow Bench, it was disposed of by the Hon'ble Guwahati Bench on 27.6.1989, in favour of the applicant.
- 5. That in its judgement, the Hon ble Guwahati
 Bench directed the General Manager (Telecom).

 Assam Circle, ULUBARI, GUWAHATI, to hold enquiry
 proceedings which may be completed within six
 months from the date of passing of the order.

 (i.e. from 27.6.1989). A copy of the said
 Judgement is annexed here and is marked as
 Annexure A-1.
- That the judgement was delivered on 27.6.1989 but till date no enquiry proceedings have been initiated/conducted although more than one year has elapsed.
- 7. That due to non-compliance of the judgement of the Hon'ble C.A.T. Guwahati Bench, the applicant moved a Contempt Petition before the Central Administrative Tribunal, Eucknow Bench

Contd....3/



under whose jurisdiction, the applicant is now working.

- 8. That, the Hon'ble Lucknow Bench was gracious enough to admit the same and it directed the applicant to arrange for and produce his file before the Lucknow Bench, so that his Contempt Petition may be decided expeditiously.
- 9. That the applicants case file bearing 0.B. No. 179/87(Guwahati Bench) is with Guwahati Bench at present and the same is needed by the Lucknow Bench of the Hon'ble C.A.T. for speedy disposal of the Contempt Petition.

 Prayer:
- enough to pass an order transfering the case file bearing 0.A. No. 179/1987(Guwahati) from Guwahati Bench to Lucknow Bench so that the contempt petition filed by the applicant be disposed of expedicously.
 - II) That the applicant is not in a position to file his Contempt Petition before Guwchati

 Eench, as this would involve a huge expendit

Contd.



which is beyond to the applicant who has a meagre income and is drawing very small pay salary.

orders as this Hon'ble Tribunal
may deem fit and proper in the
light of the facts and
circumstances of the case.

AND FOR THIS ACT OF YOUR
THE PETITIONER SHALL
AS IN DUTY BOUND
SHALL EVER PRAY.

Contd......

VERIFICATION;

Verified that the contents of the above paras are true and correct to the best of my knowledge and legal pleas believed to be true on legal advice.

Verified at New Delhi on 27-7-90

Chaut oa Bhal Gusta APPLICANT Wattle !



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Central Administrative Tribunal Guwahati Bench

. Regn. No. G. C. 179 of 1987

Shri Chandra Bhal Gupta

Date of Decision 2715 mess

... Applicant.

The G.M. (T) Assam Guwahati ... Respondents,

Vr.

For the applicant

... Shri B. Malakar, Advocate.

For the respondents

.. Shri G. Sharma, Addl. C. G. S. C.

CORAM: Hon'ble Mr. J.C. Roy, Administrative Member.
Hon'ble Mr. T.S. Oberoi, Judicial Member.

JUDGEMENT

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- 4. In the rejoinder filed by the applicant, while reiterating his assertions made in the application, many more instances of his juniors having been given officiating promotions, in short-term vacancies, which continued for years, were narrated. As regards departmental proceedings, it was alleged that the same were being deliberately prolonged, with a view to deprive him of his due promotion. Moreover, according to him, a petty departmental disciplinary proceedings could not be a ground for withholding his promotion.
- 5. During arguments, the learned counsel for the applicant did not press his case so far as it related to relief No. (ii), regarding settlement of his personal claims on account of T.A., Medical, leave, etc. As regards relief No. (i), the learned counsel for the

applicant referred to A.T.R. 1987(1) C.A.T. 547 (K.Ch. Vankata Reddy & Others v. Union of India & Others), decided by the Pull Bench of Central Administrative Tribunal (Hyderabad), in which while discussing the conflicting views of various High Courts on the question of considering the case of an officer facing departmental enquiry proceedings/criminal case, it was held that there is no bar to the consideration of the case of such like officer for his adhoc promotion, by a duly constituted D.P.C., irrespective of the existance of departmental disciplinary proceeding/criminal case. The learned counsel also brought to our notice the revised instructions issued by the Government of India, Departmental of Personnel & Training, under their Office Memo. No. 22011/2/86 Estt. (A) dated 12th January. 1988, dealing with cases of officers in the consideration zone for promotion.

We have carefully considered the plea put forth by the learned counsel for the applicant, together with/citation referred to by him. We have also carefully perused copies of documents placed on The applicant's case, broadly speaking, has record. to be looked into from two aspects. Firstly, inspite of having been charge-sheeted as early as r = 18.1.85that is more than four years ago, the same has not been finalised, and therefore, requires to be disposed of expeditiously. Secondly, his case for promotion as Accounts Officer with effect from the date his next junior was promoted be considered. As regards the first aspect, we feel that inspite of departmental instructions (Copy at Annexure-V to the application), laying down a time-schedule for completion of the



enquiry proceedings, the same has not been adhered to, in this case. The respondents, in their written statement, have attributed the delay in procuring the documents to be supplied to the applicant, besides some others, charged alongwith him, for purpose of their defence. Whatever be the reasons, in view of the time-lag already involved and in view of the departmental instructions issued on the subject, the desirability of early finalising the disciplinary enquiry proceedings cannot be over-emphasised, and we direct that the enquiry proceedings may be completed within six months from the date of this order.

As regards the second aspect, para 6 of the Government of India, O.M. dated 12.1.88, referred to by the learned counsel for the applicant, lays down a clear guideline on the subject. The applicant has since been acquitted in the Criminal case against him. Since the departmental proceedings against him have not concluded even after expiry of two years from the date of meeting the first D.P.C., his case for purely adhoc promotion, in terms of para 6 of the O.M. earlier referred to, irrespective of the continuation of the departmental enquiry proceedings, be considered, by a duly constituted D.P.C., and after the conclusion of the enquiry proceedings, depending upon the result of the proceedings, his case be re-examined on the basis of sealed-cover procedure, in the light of the instructions contained in the O.M. dated 12.1.1988, and also as held in the Full Bench ruling, referred to above.

7. Thus, while declining the relief No. (i); in terms as it was sought for by the applicant, the application is decided, with the directions, as indicated above. We make no order as to costs.

Sd/- J.C.Rey 27.6.89 MEMBER(ADMN)

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Sd/- T.S.Oberei MEMBER (JUDL)

Con Approx alling

Jan 9.6.8

3.8.1990

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEWDELHI.

M.P.-1802/90 in D.A.-179/87 (Guwahati Bench)



The prayer made in this MP is rather
strange. The applicant had filed the O.A. before
Guwahati Bench of the Tribunal, which was
decided in his favour. The applicant, meanwhile,
has been transferred from Guwahati. Since the
order of the Tribunal has not been implemented,
he filed a contempt petition against the
respondents for non-implementation of the
order of the Tribunal at Lucknow. He has now
prayed that the relevant record may be transferred
to the Luckow Bench from Guwahati Bench of the
Tribunal.

I have considered the matter. A copy of the COF har not been sent here. Presumably, the allegation is that the respondents have committed contempt of court by non-implementing the order of the Guwahati Bench of the Tribunal. In that event, the CCF would lie before the Bench of the Tribunal where the O.A. was decided.

Let an intimation be sent to Lucknow Bench of the Tribunal to send a copy of the CCF for *** perusal of the Chairman as well as copy of the order passed by *** Lucknow Bench of the Tribunal. This may be supplied to this Tribunal and the case be listed on 31.8.1990 for orders...

CERTIFIED TRUE COPY

Section Officer

(AMITAV BANERJI)

Central Administrative Tribunal

Frincipal Pears New Delai 3.8.1990

SRD

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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Faridkot House, Copernicus Marg, New Delhi-110001

8.8.90

FROMS Deputy Registrar(J) Central Administrative Tribunal, Final Bench, Faridkot House,

Τo,

The Daputy) Registrar, Central Administrative Tribunal, Lucknow Circut Bench, Gandhi Smark Nidhi, Gandhi Bhavan, Lucknow (U.P)

MP 1802/90 ~~

REGN NO.OA- 179/87 (Guwahati Bench)

Chandra Bhal Gupta VERSUS

*****APPLICANT(S)

G.M. (T) Assem Guwahati

******RESPONDENT(s)

Sir,

3.8.90 _passed by this Tribunal in the above mentioned Case for information and necessary action, if any, Please acknowledge the receipt.

Encl Propy of 18 1802/99 OD

YOURS FAITHFULLY,

(B.K.SHARMA) SECTION OFFICER(Jud1-II) FOR REGISTRAR.

for information to:-

The Deputy Registrar, Central Administrative Tribunal, Guwahati Bench, Rajgarh Road,